

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**ITA Nos. 8565 & 8566/Del/2019 & 1091/DEL/2020
Assessment Years : 2002-03 & 2009-10 & 2015-16**

**STRYKER INDIA
PRIVATE LIMITED,
C-5, 1ST FLOOR, SDA
COMMERCIAL COMPLEX,
NEW DELHI – 110 016
(PAN: AAEC52513F)
(Appellant)**

**Vs. ADDL. CIT, SPECIAL
RANGE-8, NEW DELHI

(Respondent)**

Appellant by : Sh. Ashish Soni, CA
Respondent by : Sh. R.K. Gupta, Sr. DR.

Date of hearing : **15.04.2021**
Date of pronouncement : **15.04.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2002-03 & 2009-10 & 2015-16 are directed against the respective orders of Learned Assessing Officer, New Delhi and the order of the Ld. CIT(A)-8, New Delhi.

2. The Assessee's A.R. vide 03 separate email dated 05.4.2021 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed in all the 03 appeals.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the aforesaid appeals.
5. In the result, all the 03 appeals of the assessee are dismissed as withdrawn.

Above decision was pronounced in the presence of both the parties on conclusion of Virtual Hearing on 15th April, 2021.

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

SRB

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1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar